

To

The Member Secretary
All State Legal Services Authorities.

Sir/Madam,

As approved by Hon'ble Mr. Justice N.V. Ramana, Judge, Supreme Court of India & Executive Chairman, National Legal Services Authority, National Lok Adalats will be held on 2nd Saturdays of February, April, July, September and December during the year 2020 on all subject matters. His Lordship has also directed that wide publicity of the National Lok Adalats, including advertisement in Newspapers, shall be given by the State Legal Services Authorities. A Schedule for National Lok Adalats to be held in the year 2020 is as under:

S. No.	Month	Dates
1.	February	08/02/2020
2.	April	11/04/2020
3.	July	11/07/2020
4.	September	12/09/2020
5.	December	12/12/2020

2. The following types of cases (pre-litigation and pending) may be taken up for settlement in the aforesaid National Lok Adalats

Pre-litigation:

- (i) NI Act cases under Section 138;
- (ii) Money Recovery cases;

- (iii) Labour disputes cases;
- (iv) Electricity and Water Bills cases (excluding non- compoundable);
- (v) Maintenance Cases;
- (vi) Others (Criminal Compoundable and other Civil disputes)

Pending in the Courts:

- (i) Criminal Compoundable Offences;
- (ii) NI Act cases under Section 138;
- (iii) Money Recovery cases;
- (iv) MACT cases;
- (v) Labour dispute cases;
- (vi) Electricity and Water Bills cases (excluding non-compoundable);
- (vii) Matrimonial disputes (except divorce);
- (viii) Land Acquisition cases;
- (ix) Services matters relating to pay and allowances and retiral benefits;
- (x) Revenue cases (pending in District Courts and High Courts only);
- (xi) Other civil cases (rent, easmentary rights, injunction suits, specific performance suits)etc.;

3. It may also be kindly noted that CIS 3.0 which is supposedly operational in all courts across the country has a facility for referring the pending matters to Lok Adalats, distributing them amongst various benches and generating reports of disposal. A copy of the Guidelines issued by e-Committee of Supreme Court of India in this regard is attached herewith.

4. You are, therefore, requested to request all the Courts and DLSAs within your jurisdiction to use the Lok Adalats Module of CIS 3.0 for the National Lok Adalats. You are also requested to ensure feeding of disposal of cases in the National Lok Adalats (district-wise) on the NALSA's Portal.

5. Needless to say, while the emphasis in the National Lok Adalats is on maximum disposal of cases in the courts, routine Lok Adalats may continue to be held regularly which may inter-alia include settlement of cases pending in other Tribunals and Revenue Courts, etc.

With regards,

Yours sincerely,

(Alok Agarwal)
Member Secretary
National Legal Services Authority